

In the National Company Law Tribunal, New Delhi
Registrar

CP No. 12/2015

SECTION OF THE COMPANIES ACT: 433(e), 438 & 439

In the matter of:

M/s. Egis India Consulting Engineers Pvt. Ltd.

..... **Petitioner**

VS.

M/s. Varaha Infra Ltd.

..... **Respondent**

Order deliver on 11.07.2017

Coram: Shiv Ram Bairwa, Registrar

For the Petitioner (s) : None Appeared

For the Respondent (s) : None Appeared

ORDER

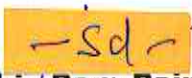
This matter was received on transfer from Hon'ble High Court of Rajasthan pursuant to notification no. G.S.R. 1119 (E) & S.O 3676 (E) dated 7th December, 2016 issued by Ministry of Corporate Affairs, Government of India.

The matter was earlier listed before the Principal Bench on 8.5.2017 wherein the petitioner was directed to file two complete sets of petition, compliance affidavit in terms of notification No. G.S.R 1119 (E) dated 7.12.2016 and affidavit of service as per Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016 within three weeks.

This matter was also taken up on 24.5.2017.

Neither anybody appeared nor filed any documents.

The matter is already listed before the Hon'ble Principal Bench on 17.07.2017.


(Shiv Ram Bairwa)
Registrar